

Serial No. of Order	Date of Order	Order with Signature
3	24-5-90	<p style="text-align: center;"><u>MA 187/90</u></p> <p>The applicant wants to add some amendments ^{persons} as Respondents, in the event of his success in the Original Application, they are likely to be affected. Copy of this Petition is made over to Mr. B.Pal, who i says he has been instructed to appear for ^{for} the Railway Administration. Since those persons are likely to be affected, from the necessary party, ^{they are} and the amendment prayed for is allowed. The consolidated application and steps for service on the newly added Respondents be filed by 26th June, 1990.</p>
4	18.12.90	<p>Judgement is dictated and pronounced in open court vide separate sheet attached to the case record of O.A.No.146/90.</p> <p style="text-align: center;"><u>AB</u></p> <p>Vice-Chairman</p> <p style="text-align: center;"><u>LM</u></p> <p>Vice-Chairman</p>